

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:3700  
ANSWERED ON:04.09.2012  
BAN ON TV CHANNELS  
Ramasubbu Shri S.

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether beaming of Pakistan and Sri Lankan television channels has been banned in India a few years ago;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government has any proposal to lift the ban on the above television channels;
- (d) if so, the details thereof; and
- (e) the time by which the above channels are likely to be beamed in the country

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C. M. JATUA)

(a) to (d) Downlinking Guidelines allow registration for downlinking of foreign channels in India as per the rules/procedures laid down therein. The applications received from the companies are sent for Inter-Ministerial clearances to Ministry of Home Affairs and Ministry of Finance (Department of Revenue) etc. Once all clearances are received and the company complies with the guidelines, permissions are granted. So far, this Ministry has permitted 98 channels to be downlinked in India.

As per the extant regulations / policy guidelines, only those Television channels can be carried in India which is permitted by the Government No Cable operator /Direct-to-Home (DTH) operator/ Internet Protocol Television (IPTV) operator shall carry or include in his networks any television broadcast or channel which has not been registered by the Central Government for being viewed within the territory of India, irrespective of the origin of its country.